



2026:AHC:16487

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 45373 of 2025

Ram Jiyawan Yadav And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vivek Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that an application has been filed by the petitioner before the respondent No.3/Tehsildar, Tehsil Shahganj District Jaunpur and on the said application, a report had been called for from the concerned Lekhpal on 25.06.2025, copy of the aforesaid application is appended at Page 27 of the writ petition. It is argued that considerable time has already been lapsed but till date no decision has been taken in the matter.

2. On the other hand, it is argued by learned Standing Counsel that the respondent No.3 will pass necessary orders on the same most expeditiously.

3. Heard learned counsel for the parties and perused the record.

3. In the light of the submissions made by the learned Advocates appearing for the parties, the petitioner is permitted to place the photocopy of the aforesaid application on which remarks had been made along with necessary documents and certified copy of this order before the respondent No.3/Tehsildar, Tehsil Shahganj District Jaunpur within a period of two weeks from today. In case, the petitioner does so, a direction is being issued to the respondent No.3/Tehsildar, Tehsil

Shahganj District Jaunpur to take up the said application and dispose of the same on its own merits strictly in accordance with law most expeditiously and preferably within a period of two weeks thereafter but without granting unnecessary adjournment unless there is no legal impediment.

6. It is made clear that this Court has not expressed any opinion on the merits of the rival submissions.

(Prakash Padia,J.)

January 22, 2026
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